

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH

Customs Appeal No. 50949 of 2020

(Arising out of Order-in-Original No. 19/2020/U.G./Principal Commissioner dated 29.05.2020 passed by the Principal Commissioner of Customs (Import), New Delhi)

Sunil Kumar Sharma

Appellant

Senior Manager-Finance And Accounts
Toyota Material Handling India Private Limited
#43 Mile Stone, NH-8,
Delhi – Jaipur Highway,
Gurugram, Haryana-122 004

VERSUS

Principal Commissioner of Customs (Import)
New Delhi

Respondent

New Customs House, New Delhi

Appearance

Shri B.L. Narasimhan, Advocate – for the appellant

Shri Sunil Kumar, Authorized Representative – for the Respondent

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING / DECISION : 24.01.2022

ORDER

Justice Dilip Gupta

The Appeal is allowed. For order, see order of date in
Customs Appeal No. 50948 of 2020.

(Justice Dilip Gupta)
President

(P.V. Subba Rao)
Member (Technical)

RM

